

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI
COMPANY APPEAL (AT) NO.262 OF 2019

In the matter of:

Safeco Hygiene Films Pvt Ltd

Appellant

Vs

Loganmoy Ltd Matherson Trust 1 Co (BVI) Ltd & Ors Respondent

Ms Aayushi Sharma, Mr Pradyuman Kaistha, Advocate for appellant.

Ms Meenakshi Arora, Sr. Advocate, Hurshjani, Mr Prabudh Singh, Ms Aakansha Kaul, Ms Bharathi Raju, Advocate for R2.

Ms Meenakshi Arora, Sr. Advocate, Hurshjani, Mr Mohit D Ram, Advocates for R1.

And

COMPANY APPEAL (AT) NO.263 OF 2019

In the matter of:

SBPL Polymers LLP

Appellant

Vs

Loganmoy Ltd Matherson Trust 1 Co (BVI) Ltd & Ors Respondent

Mr Nakul Mohta, Mr. Videh Vaish, Advocates for appellant.

Ms Meenakshi Arora, Sr. Advocate, Hurshjani, Mr Prabudh Singh, Ms Aakansha Kaul, Ms Bharathi Raju, Advocate for R3.

Ms Meenakshi Arora, Sr. Adv, Hurshjani, Mr Mohit D Ram, Advocates for R1.

ORDER

06.02.2020- Heard learned counsel for the parties. Learned counsel for the appellant seeks adjournment. Learned counsel for the Respondent submits that the appellants are going to appoint a Company Secretary so this may be deferred. At this juncture, learned counsel for the appellant submits that he has to seek instructions from the appellant.

2. The case is adjourned with this direction that if the Company Secretary has not been appointed till date, he may not be appointed till further orders. Let the appeals be fixed on **14.2.2020**.

(Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Dr.Ashok Kumar Mishra)
Member (Technical)

Bm/kam